

(c) whether there has been an inordinate delay in getting the scheme approved and sanctioned by the Central Government; and

(d) whether any representations have been sent to the Prime Minister and Government for the early execution of this scheme?

**The Minister of Health and Family Planning (Dr. S. Chandrasekhar):** (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) Yes, Sir. It is for the State Government to execute the scheme which has already been approved by the Government of India.

**Class II Income Tax Officers' Examination**

**\*1138. Shri Chintamani Panigrahi:  
Shri R. K. Sinha:  
Shri K. R. Ganesh:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the result of the Income-tax Officers' Examination held by the Union Public Service Commission in December, 1966 has not so far been announced;

(b) if so, the reasons for this long delay; and

(c) the time by which the result is likely to be announced?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) Yes, Sir.

(b) An Upper Division Clerk of the Income-tax Department filed a writ in December, 1966 in the High Court at Calcutta against the direct *ad hoc* recruitment to the grade of Income-tax Officer, Class II. The High Court passed an interim order restraining the Union Public Service Commission from publishing the results for recruitment to the post of Income-tax Officer Class II until further orders. The results of the examination which are almost ready with the Commission, cannot be published in view of the order of injunction passed by the High Court.

(c) It is difficult to state when the results will be announced as it depends on the High Court vacating the stay order for which action has been taken.

**Advance Insurance Company**

**\*1139. Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 610 on the 1st December, 1966 and state:

(a) whether the investigation by the Controller of Insurance under section 33 of the Insurance Act into the affairs of the Advance Insurance Company Limited have since been completed;

(b) if so, the findings of the Controller of Insurance; and

(c) the legal proceedings, if any, that Government propose to take against this Insurance Company?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) No, Sir.

(b) Does not arise.

(c) The question of taking any legal action against the company will arise only after the report of investigation is available.

**Unit Trust of India**

**\*1140. Shri Jyotirmoy Basu:  
Shri B. K. Modak:  
Shri Ummath:  
Shri Bhagaban Das:  
Shri P. Gopalan:  
Shri C. K. Chakrapani:**

Will the Minister of Finance be pleased to state:

(a) how does the functioning of the Unit Trust of India compare with other countries;

(b) whether there is any possibility of providing more benefits to the Unit holders materially in the near future;

(c) whether any negotiations are being made or are being considered with